

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 315 OF 2017 &**  
**IA NO. 783 OF 2017**

**Dated: 20<sup>th</sup> July, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**M/s KVK Energy Ventures Pvt. Ltd. .... Appellant(s)**  
**Versus**  
**Central Electricity Regulatory Commission &Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Nishant Talwar

Counsel for the Respondent(s) : Mr. Dhananjay Baijal  
*h/f* Mr. Nikhil Nayar for R-1

Mr. M. G. Ramachandran  
Ms. Ranjitha Ramachandran  
Ms. AnushreeBardhan  
Mr. Pulkit Agarwal for R-2

Mr. R. Mishra  
Mr. Ramnuk Mishra  
Mr. Sanjiv Saxena  
Mr. Abhishek Ranafor R-3

**ORDER**

Learned counsel, Ms. Garima Srivastava appearing for Respondent No. 13 submits that reply will be filed during the course of the day and the learned counsel appearing for the appellant prays for three weeks' time to file rejoinder, thereafter.

Submissions of the learned counsel for Respondent No. 13 and the Appellant as stated above are placed on record.

As requested, learned counsel for Respondent No.13 is permitted to file reply during the course of the day, after serving copy on the other side. Thereafter, learned counsel for the Appellant is permitted to file rejoinder on or before 10-08-2018, after serving copy on the other side.

As agreed by the learned counsel appearing for the parties, list the matter on **21-8-2018**.

**(S. D. Dubey)**  
**Technical Member**

*tpd/vg*

**(Justice N. K. Patil)**  
**Judicial Member**